

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. NO. 325 of 1997.

Tuesday this the 11th day of March, 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. K. RAMAMOORTHY, ADMINISTRATIVE MEMBER

C.P. Valsalan,
Radio Technician, Air Customs,
Trivandrum-7, residing at
Deepa Nilayam, Kochu Thoppu,
Sanghu Mugham, Trivandrum. .. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. Commissioner of Central Excise,
Central Excise and Customs,
Head Quarters, Central Revenue
Building, IS Press Road, Cochin-18.

2. Chief Commissioner of Central
Excise, Central Excise & Customs.

3. Assistant Commissioner, Air Customs,
Trivandrum.

4. K. Jayaraman, Technical Assistant,
Special Customs Preventive Division,
Kozhikode. .. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC) (For R.1-3)

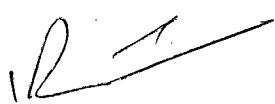
The application having been heard on 11th March 1997,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Counsel for applicant states that the applicant does
not wish to proceed with the matter further and seeks permission
to withdraw this application. The application is dismissed as
not pressed. No costs.

Dated the 11th March 1997.


K. RAMAMOORTHY
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE-CHAIRMAN